

ment in Madras and Hyderabad, they were treated as war reserve vacancies. In 1950 the matter was reexamined in the various departments and it was decided that they should be de-reserved. So the position at present is that all those who have been taken on permanent jobs, they have got the full benefits, and those who are on temporary jobs, they were taken in and they have got now as a special case, some of the benefits.

DR. R. B. GOUR: When the fact that he has told us is that on 20th April, 1950, they had de-reserved these reserved posts at the instance of the Collector of Madras, may I remind the hon. Deputy Minister that in the special cases that he is speaking of, the Ministry of Finance has also revised the decision, and may I also refer to him letter No. F.8/25/56-ADM III-A dated 17th December, 1956, wherein they have also stated that the Government of India have also decided that in all similar cases, the break that had occurred between the termination of the war service and the joining in the civil appointment may be condoned and the war service taken for seniority purposes?

MR. CHAIRMAN: If you make it a little longer, the question hour will be over.

DR. R. B. GOUR: And most of the benefits should be restored to these candidates, since the de-reservation has been practically withdrawn? If that is the case, why are they not getting these benefits?

SHRI B. R. BHAGAT: I want to know the question, Sir.

DR. R. B. GOUR: They have practically restored to them the benefits of reservation, and yet you are not implementing those benefits. Why?

MR. CHAIRMAN: me question hour Js over.

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## WRITTEN ANSWERS TO QUESTIONS

### POST-GRADUATE BASIC TRAINING COLLEGES

•185. SHRI B. C. NANJUNDAIYA: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state:

(a) whether the University Grants Commission has recommended to the universities to start Post Graduate Basic Training Colleges; and

(b) if so, how many such training colleges are proposed to be started during the Second Plan period?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHRIMALI): (a) No, Sir.

(b) Does not arise.

### WAR SERVICE CANDIDATES IN THE CENTRAL EXCISE COLLECTORATES

•196. DR. R. B. GOUR: Will the Minister of FINANCE be pleased to state:

(a) whether the civilians who after their demobilisation from the Military Accounts and Military Engineering Services were absorbed in the Central Excise Collectorates, were given full benefit of pay and credit for their service for the purpose of increments; and

(b) whether war service candidates with overseas liability and overseas service have been denied this benefit; and if so, why?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir. They were given benefit in accordance with the general orders in force.

(b) No, Sir. War service candidates appointed against permanent posts reserved for them were also given the full benefit of their war service for pay fixation.

In the case of war service candidates appointed against temporary vacancies, completed years of service rendered between 3rd September 1939 and 1st April 1946 in the Armed Forces and completed years of other war service, rendered between 3rd September 1939 and 1st April 1946 in posts carrying scales of pay equal to or higher than those attached to the temporary posts to which they were appointed, were taken into account for fixation of initial pay in the civil posts.

**ARRESTS FOR SMUGGLING OF GOLD AT  
JAMNAGAR**

\*197. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:

(a) the number of persons arrested at Jamnagar on or about the 29th June 1957 for smuggling gold; and

(b) the quantity of the smuggled gold recovered from them?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Only one person was arrested at Jamnagar by the Customs Department on the 30th June 1957 as he was suspected to be involved in gold smuggling.

(b) No gold was recovered from Um.

**FORGERY OF CURRENCY NOTES AND  
CURRENCY NOTES STOLEN FROM NASIK**

\*198. SHRI S. C. DEB: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a deep-rooted organisation of currency notes forgers has been unearthed by the police recently; if so, how many arrests have so far been made in this connection; and

(b) what is the value of the currency notes stolen recently from Nasik?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) and (b). Certain allegations are under police investigation and it will not be in the public interest to disclose, at this stage, the facts of the case and the nature of investigation.

\*199 and \*200. *[Withdrawn.]*

**INSTRUCTIONS TO BANKS FOR RESTRICTING  
ADVANCES AGAINST FOODGRAINS**

\*201. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has issued any directions to banks in the country to restrict advances against foodgrains; and

(b) if so, the extent to which such advances have been restricted?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The latest directive, which was issued to all scheduled and three non-scheduled banks, prohibits the grant of fresh advances to individual parties in excess of Rs. 50,000; it also requires banks to raise existing margins for all advances against foodgrains by 5 per cent, and to bring the margins up to a minimum of 40 per cent, in any case. The banks are required to regulate the advances against foodgrains in such a manner that commencing from July 12, and every week thereafter the aggregate level of advances in respect of paddy and rice does not exceed 66-2/3 per cent, and in respect of other foodgrains 75 per cent, of the level in the corresponding week in 1956.

**RETIRED CLASS I OR CLASS II OFFICERS  
EMPLOYED IN PRIVATE FIRMS WITH  
WHICH THEY HAD OFFICIAL DEALINGS**

\*202. SHRI J. H. JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have obtained any information about Class